

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R. A. NO. 219/2003
IN
O. A. 1095/2003

(5)

New Delhi this the 30th day of October, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).
Hon'ble Shri C.S. Chadha, Member (A).

In the matter of:

Shri R.P. Prashar ..Applicant
Versus
Govt. of NCT of Delhi and Ors. ..Reespondents

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

Review Application (RA 219/2003) has been filed by the applicant through learned counsel Shri Ashwani Bhardwaj praying for recalling of Tribunal's order dated 29.5.2003 in OA 1095/2003.

2. We have perused the contents in the RA. It is clear that the applicant through another counsel, other then the learned counsel who had appeared when the aforesaid OA was heard and disposed of by an oral order on 29.5.2003, is only trying to re-argue the case. We are unable to agree with his allegations that there is an error apparent on the face of the record. As there is no such error or any other sufficient ground present in the RA, having regard to the provisions of Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985, RA 219/2003 is rejected.

C.S.Chadha
(C. S. Chadha)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

SPD

CAT (P)
Recd. _____ Date. _____